

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 439 of 2012-DB

[Arising out of Order-in-Original/Appeal No CS-19-20-SURAT-II-2012 dated 23.02.2012
passed by Commissioner of Central Excise, Customs and Service Tax-SURAT-II]

Geeta Fibres Pvt Limited

.... Appellant

VERSUS

Commissioner of Central Excise & ST, Surat

.... Respondent

APPEARANCE :

Shri Hasit Dave, Advocate for the Appellants

Shri Vinod Lukose, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

DATE OF HEARING/ DECISION : 07.01.2022

FINAL ORDER NO.

RAMESH NAIR :

Appeal disposed of. For order, see order of date in Excise Appeal No.
438 of 2012.

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**

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